

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
UNSTARRED QUESTION NO. 3530
TO BE ANSWERED ON 02nd APRIL 2025

Multi-State Cooperative Societies

3530: Shri Rajib Bhattacharjee:

Will the Minister of COOPERATION be pleased to state:

- (a) the number of Multi-State Cooperative Societies registered under Schedule 2 in the country;
- (b) the names of Chairmen and the Managing Directors of these societies along with the States where these societies are actively working other than the State of their registration; and
- (c) whether Government is considering to implement any new monitoring system or regulatory provision to ensure transparency, financial discipline and smooth functioning of these societies?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a) & (b) There are 19 Multi-State Cooperative Societies which are listed under Schedule-2 of Multi-State Cooperative Societies (MSCS) Act, 2002. The details of Chairman and Managing Directors of these societies along with the States where these societies are working other than the State of their registration are attached at Annexure-I.

(c) The Multi-State Cooperative Societies (MSCS) (Amendment) Act & Rules, 2023 have been notified on 03.08.2023 and 04.08.2023, respectively to strengthen governance, enhance transparency, increase accountability and reform electoral process, etc. in the Multi State Cooperative Societies by supplementing existing legislation and incorporating the provisions of Ninety-seventh Constitutional Amendment.

Many provisions have been introduced in the above amendment for strengthening monitoring system, ensure transparency, financial discipline and smooth functioning of the societies and prevent financial irregularities therein, inter-alia: -

- i. To ensure timely, regular and transparent conduct of elections in the multi-State cooperative societies, provision of Cooperative Election Authority has been included.
- ii. Appointment of Co-operative Ombudsman by Central Government to provide a mechanism to address grievances of members.
- iii. To improve transparency, appointment of Information Officer by multi-State cooperative societies to provide information to members.

- iv. Concurrent Audit has been introduced for Multi-State Cooperative Societies with turnover/deposits of more than 500 crore rupees from a panel of auditors approved by Central Registrar. Concurrent audit will ensure early detection of fraud or irregularities, if any, and accordingly prompt course corrections. Following two panels of auditors for Multi-State Cooperative Societies have been notified for financial year 2024-25:
- 1) Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of up to five hundred crore rupees for carrying out Statutory Audit.
 - 2) Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of more than five hundred crore rupees for carrying out Statutory and Concurrent Audit.
- v. Audit reports of National Cooperative Societies to be laid in Parliament to improve transparency.
- vi. Accounting and auditing standards for multi-State cooperative societies to be determined by Central Government to ensure uniformity in accounting and auditing.
- vii. To improve governance and transparency, annual report of multi-State cooperative societies to include Board decisions which are not unanimous.
- viii. Central Government issued prudential norms (liquidity, exposure, etc.) for multi-State co-operative societies in the business of thrift and credit.
- ix. To curb nepotism and favouritism in multi-State co-operative societies, the Director of a multi-State cooperative society shall not be present in the discussion and vote on matters where he or his relatives are an interested party.
- x. Additional grounds for disqualification for directors have been made to improve governance, for better recovery of dues and to ensure that acts of omission or commission or fraud are not repeated elsewhere.
- xi. Provisions for Investment of funds by the multi-State cooperative societies have been redefined to ensure safer investments.
- xii. To have more financial discipline and transparency, the board of multi-State co-operative societies to constitute Committee for Audit and Ethics amongst other committees.
- xiii. For strengthening governance, criteria for appointment of Chief Executive Officer (CEO) stipulated.
- xiv. To enhance democratic decision making in the multi-State cooperative societies, quorum has been prescribed for board meetings.
- xv. Central Registrar to conduct inquiry if he gets information that business is being conducted in a fraudulent manner or for unlawful purposes.
- xvi. If registration obtained by misrepresentation, fraud, etc., provision for winding up of a multi-State cooperative society after giving opportunity of being heard.
- xvii. To discourage members from acting against collective interests of the multi-State co-operative societies, the minimum period of expulsion of an expelled member of a multi-State co-operative society has been increased from 1 year to 3 years.

Details of Chairman and Managing Director along with details of Area of operation & Registered State of Multi-State Cooperative Societies (MSCS) listed under Schedule 2 of MSCS Act, 2002

S.No.	Name of the society	Name of Chairman & Managing Director	Area of operation & Registered State
1	National Cooperative Land Development Banks Federation Limited, Mumbai	Chairman- Shri Dolar V. Kotecha Managing Director- Shri K.K Ravindran	Registered State- Maharashtra Area of operation- All India
2	National Federation of State Cooperative Banks Limited, Mumbai	Chairman- Shri Konduru Ravinder Rao Managing Director- Shri Bhima Subrahmanyam	Registered State- Maharashtra Area of operation- All India
3	National Cooperative Union of India Limited, New Delhi	Chairman- Shri Dileep Sanghani Managing Director- Dr. Sudhir Mahajan	Registered State- Delhi Area of operation- All India
4	National Agricultural Cooperative Marketing Federation of India Limited, New Delhi	Chairman- Shri Jetha Bhai Ahir Managing Director- Shri Deepak Agarwal	Registered State- Delhi Area of operation- All India
5	National Cooperative Consumer's Federation of India Limited, New Delhi	Chairman- Shri Vishal Singh Managing Director- Smt. Anice Joseph Chandra	Registered State- Delhi Area of operation- All India
6	National Federation of Cooperative Sugar Factories Limited, New Delhi	Chairman- Shri Harshvardhan Patil Managing Director- Shri Prakash Naiknavare	Registered State- Delhi Area of operation- All India
7	National Cooperative Housing Federation Limited, New Delhi	Chairman- Shri Bijay Kumar Singh Managing Director- Shri N. S. Mehara	Registered State- Delhi Area of operation- All India
8	Indian Farmer's Fertilizer Cooperative Limited, New Delhi	Chairman- Shri Dileep Sanghani Managing Director- Dr. U.S. Awasthi	Registered State- Delhi Area of operation- All India
9	All India Federation of Cooperative Spinning Mills Limited, Mumbai	Chairman- Shri Rajendra S. Patil (Yadaravkar) Managing Director- Vacant	Registered State- Maharashtra Area of operation- All India
10	National Cooperative Dairy Federation of India Limited, New Delhi	Chairman- Dr. Meenesh Shah Managing Director- Shri Srinivas Sajja	Registered State- Delhi Area of operation- All India
11	All India Handloom Fabrics Marketing Cooperative Society Limited, New Delhi	Chairman- Shri Rahul Pathrikar Managing Director- Shri R. Sundaresan	Registered State- Delhi Area of operation- All India

12	National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi	Chairman- Shri Laxmi Dass Managing Director- Shri Yogesh Sharma	Registered State- Delhi Area of operation- All India
13	Krishak Bharati Cooperative Limited (KRIBHCO)	Chairman- Vacant Managing Director- Shri M.R. Sharma	Registered State- Uttar Pradesh (NOIDA) Area of operation- All India
14	National Federation of Fishermen's Cooperative Limited, New Delhi	Chairman- Shri T. Prasad Rao Dora Managing Director- Shri Shailendra Singh	Registered State- Delhi Area of operation- All India
15	National Labour Cooperative Federation of India Limited, New Delhi	Chairman-Mr. Sanjiv R. Kusalkar Managing Director- Dr. Vinay Kumar Chauhan	Registered State- Delhi Area of operation- All India
16	Tribal Cooperative Marketing Development Federation of India Limited, New Delhi	Chairman- Vacant Managing Director- Shri Ashish Chatterjee	Registered State- Delhi Area of operation- All India
17	National Cooperative Organics Limited, Anand Gujarat	Chairman- Dr. Meenesh Shah Managing Director- Shri Vipul Mittal	Registered State- Gujarat Area of operation- All India
18	Bharatiya Beej Sahakari Samiti Limited, New Delhi	Chairman- Shri Yogendra Kumar Managing Director- Shri Chetan Joshi	Registered State- Delhi Area of operation- All India
19	National Cooperative Exports Limited, New Delhi	Chairman- Shri Pankaj Kumar Bansal Managing Director- Shri Unupom Kausik	Registered State- Delhi Area of operation- All India
